

[Translation]

**National Family Assistance Scheme**

2130. SHRI GAURI SHANKER CHATURBHUI BISEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria for fixing target of National Family Assistance Scheme (Rashtriya Parivar Sahayata Yojana);

(b) whether the Union Government provide assistance to States, based on the actual death rate figures within a fixed timeframe;

(c) if so, the details thereof;

(d) whether Zila Panchayats are allocated funds for National Social Security Schemes in accordance with their demands; and

(e) if so, the funds demanded and the allocation made for National Social Security Schemes for Zila Panchayats in Madhya Pradesh, District-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (e) The National Family Assistance Scheme is being implemented by the Ministry of Rural Areas and Employment. The information is being collected and will be laid on the Table of the House.

[English]

**Mid Day Meal to Kerala**

2131. SHRI SURESH KURUP: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the quantity of rice allotted to Kerala for Mid-day meal during 1998-99 was less than the quantity allotted during 1997-98;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) Yes, Sir.

(b) and (c) Allotment of foodgrains is made on the basis of enrolment data of eligible primary school children supplied by the State Governments. The number of eligible primary school children in Kerala as reported by the State Government of Kerala for 1998-99 was less than that of the preceding year.

**Illegal Weekly Bazars**

2132. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that due to unauthorised/illegal weekly bazars and putting up wedding tents on roads in Delhi, free flow of traffic is hampered and inconvenience is caused to Delhiites;

(b) if so, the number of cases of illegal weekly bazars/wedding tents reported in Delhi during 1998-99 and as on date;

(c) the reasons for inactiveness of police and the corporation officials in the matter; and

(d) the stern action taken by the Government against the police/corporation officials for lack of duty?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes Sir.

(b) As per the information received from Municipal Corporation of Delhi and New Delhi Municipal Council, there were, as in December 1998, 67 unauthorised weekly bazars operating in the areas under their jurisdiction. The information about illegal wedding tents is not maintained.

(c) and (d) The municipal authorities take regular action with the assistance of police to remove such encroachments and seize articles/goods from such vendors.

**Deputation of IPS**

2133. SHRI P. SANKARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have envisaged any criteria for central deputation for Indian police service officers including limitation on tenures at the centre;

(b) if so, the details thereof;